

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 6095**

TO BE ANSWERED ON THE 11th APRIL, 2017/CHAITRA 21, 1939 (SAKA)

SUPREME COURT OBSERVATIONS ON AYODHYA ISSUE

†6095. SHRI RATTAN LAL KATARIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court has made an observation on 21st March, 2017 for finding a solution to the Ayodhya issue through negotiations considering the issue a matter of faith;

(b) if so, the details thereof;

(c) whether the Supreme Court has also offered mediation to find out the solution to the Ayodhya issue; and

(d) if so, the details thereof and the reaction of the Government thereto?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (d) The judgement dated 30.09.2010 of Allahabad High Court Lucknow Bench in the title suits regarding the Ram Janam Bhoomi-Babari Masjid disputed site at Ayodhya has been challenged by the parties in Supreme Court who vide order dated 09.05.2011 have stayed the operation of the same and also ordered that the parties shall maintain status quo in regard to suit land. The Central Govt. is not a party in the title suits or the appeals. It is maintaining status quo at the disputed site under the provisions of the Acquisition of Certain Area At Ayodhya Act, 1993 and the orders passed by the Hon'ble Supreme Court. The Central Government has not received any directions dated 21.03.2017 from the Hon'ble Supreme Court on the Ayodhya issue.
